BEFORE THE NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO.10(ND)/2013 RT CP NO.28/Chd/Pb/2016 a/w CA No.219/C-II/2014. CA No.09/2016. CA No.21/2016. CA No. 22/2016 and CA No.28/2016

M/s Sudha Commercial Co.Ltd.

...Petitioner

Versus

M/s Milkfood Ltd. & Ors.

...Respondents

Present:

Mr.Kumarjit Banerjee, Advocate for petitioner. Mr.D.Bhattacharya, Advocate for Ms.Priya Deep, Advocate

for respondents No.1 to 5 & 7.

By a separate common order CA No.09/2016 stands allowed and CA No.21/2016 is partly allowed subject to payment of costs. CA Nos. 219/C-II/2014, 22/2016 and 28/2016 stand dismissed by separate orders each. The matter is adjourned to 10.07.2017. Amended petition strictly in accordance with the permission granted for amendment as per order passed in CA No.21/2016 be filed along with the amended memo of parties by the next date along with cheques for payment of costs as directed in the detailed order at least 3 days before the date fixed.

> (Justice R.P.Nagrath) Member (Judicial)

√une 27 ,2017